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GOVERNMENT OF WEST BENGAL

LEGISLATIVE DEPARTMENT

West Bengal Act XX of 1964

THE WEST BENGAL NATIONAL VOLUNTEER FORCE
(AMENDMENT) ACT, 1964.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 12th November, 1964.]

[12th November, 1964.]

An Act to amend the West Bengal National Volunteer Force Act, 1949.

WHEREAS it is expedient to amend the West Bengal National Volunteer Force Act, 1949, for the purposes and in the manner hereinafter appearing;

West
Ben.
Act I
of 1949.

It is hereby enacted in the Fifteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short
title.

1. This Act may be called the West Bengal National Volunteer Force (Amendment) Act, 1964.

Amend-
ment of
section 2
of West
Bengal
Act 1
of 1949.

2. After clause (c) of section 2 of the West Bengal National Volunteer Force Act, 1949 (hereinafter referred to as the said Act), the following clause shall be inserted, namely:—

‘(cc) “Inspector-General” means the Inspector-General of Police referred to in section 4 of the Police Act, 1861 and includes any officer to whom such Inspector-General of Police may delegate his powers, functions and duties under this Act;’

5 of 1961.

Amends
ment of
section 3.

3. Section 3 of the said Act shall be renumbered as sub-section (1) of that section and after the said sub-section as so renumbered, the following sub-section shall be added, namely:—

“(2) Subject to the control of the State Government, the superintendence and direction of the Force shall be vested in the Inspector-General and all officers and subordinate other ranks of the Force appointed under section 5 shall be subordinate to the Inspector-General.”

Amends
ment of
section 10.

4. In sub-section (a1) of section 10 of the said Act, for the words “or the Provincial Commandant,” the words “or the Inspector-General or the Provincial Commandant,” shall be substituted.

Amends
ment of
section 16.

5. In clause (a) of sub-section (2) of section 16 of the said Act, after the words “the powers and duties”, the words “of the Inspector-General and” shall be inserted.

Price—Indian, 12 P.; English, 3d.

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